

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 702/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

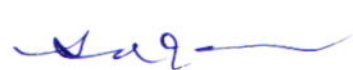
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018


NAME OF THE PARTIES: Paythrough Software & Solutions Pvt. Ltd.

V/s.  
ROC, Pune

SECTION OF THE COMPANIES ACT: 252(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Dr. S. K. Jha	Pres for Appellant 2/B R. M. Mirmiri & Associates LLP	
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2	CS Manoj Mirmiri	Partner & R. M. Mirmiri & An.	
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**ORDER**

**CP 702/252(1)/NCLT/MB/MAH/2017**

1. Petition under section 252(1) is mentioned.
2. Certain Accounts of the Company due to strike off were non-operative. After hearing the urgency of the matter, the Accounts in two Banks viz. **RBL Bank**

(Contd....2.)

**Limited**, 'C' Wing, Anmol Pride, CTS No. 270, Baner Road, Pune, Maharashtra-411045, bearing Account Nos. **409000105591 & 409000113475** and in **Bank of India**, Combined Building Branch, L.C. Road, Dhanbad, Pin 826001 bearing Account No. **474820110000421**, are directed to be operated till next date of hearing.

3. We have given this direction specially in a situation when one more Bank Account in **Axis Bank Limited**, City Centre, Dhanbad 241, City Centre, Dhanbad, Luby Circular Road, Dhanbad, Pin-826001, Jharkhand, Account No. **916020046416320** is freezed wherein the outstanding balance at present is stated to be substantial amount which is not to be operated.
4. Letter by Registry to RoC, Pune to submit the Report on or before the next date of Hearing.
5. Adjourned to **29.01.2018**.

Sd/-

**BHASKARAPANTULA MOHAN**  
Member(Judicial)

Date : 09.01.2018  
ug

Sd/-

**M.K. SHRAWAT**  
Member (Judicial)